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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.06.2012

OA No. 405/2012

Mr. P.P. Mathur, Counsel for applicant.

Learned counsel for the applicant prayed that his representation dated 11.06.2012 (Annexure A/15) be considered and be decided in accordance with the provisions of law. He further prayed that since the respondent nos. 3 & 4 have not joined to their respective post pursuant to the transfer order, they may not be allowed to join there till the disposal of the representation of the applicant.

Be that as it may, since the representation of the applicant is pending, the respondents are directed to decide the same expeditiously but in any case not later than 15 days from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

K.S. Rathore
(Justice K.S. Rathore)
Member (J)

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